

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.142

CP No.73/Chd/Hry/2021

IN THE MATTER OF:

Karun Singh

..Petitioner

Vs.

Complete Solution Projects Pvt. Ltd. & Ors.
Under Section: 241 CA 2013

..Respondents

Order delivered on 19.01.2024

CORAM:

DR. PSN PRASAD,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the : **None**
applicant/Liquidator

For the Respondent : **Mr. Aditya Nayyar and Ms. Meghna Aggarwal,**
Advocates.

ORDER

Heard the submissions made by the counsel for the respondent. At the request of counsel for the respondent, let the matter now stands posted after two weeks.

Let Registry issue e-notice to the counsel for the petitioner for their appearance. The counsel for the respondent is also directed to send a private notice to the petitioner regarding the next date of hearing and file an affidavit of service before the next date of hearing.

Priyanka
19th January, 2024

Let the matter be posted to 01.03.2024.

Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)